

ACT NO. XI OF 1921.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 29th September, 1921.)

An Act further to amend the Indian Works of Defence Act, 1903.

VII of 1903. WHEREAS it is expedient further to amend the Indian Works of Defence Act, 1903; It is hereby enacted as follows:—

1. This Act may be called the Indian Works of Defence (Amendment) Act, 1921. Short title.

VII of 1903. 2. In section 2 of the Indian Works of Defence Act, 1903 (hereinafter referred to as the said Act), for clauses (c) and (d), the following clauses shall be substituted, namely:— Amendment of section 2, Act VII of 1903.

“(c) the expression ‘District’ means one of the Districts into which India is, for military purposes for the time being, divided; it includes a Brigade area which does not form part of any District, and any area which the Governor General in Council may, by notification in the Gazette of India, declare to be a District for all or any of the purposes of this Act:

(d) the expression ‘General Officer Commanding the District’ means the officer for the time being in command of the forces in a District.”

3. In section 7 of the said Act—

(a) in sub-clauses (i) and (iv) of clause (a), in the first proviso to sub-clause (i) of clause (b), and in sub-clause (ii) of clause (b), for the words “General Officer Commanding the Division,” the words “General Officer Commanding the District” shall be substituted; and Amendment of section 7, Act VII of 1903.

(b) in

(b) in the first proviso to sub-clause (ii) of clause (a) and in the second proviso to sub-clause (i) of clause (b), for the words "General Officer Commanding the Division, District or Brigade," the words "General Officer Commanding the District" shall be substituted.

Repeal

4. So much of the Schedule to the Amending v of 1909 (Army) Act, 1909, as relates to the said Act, is hereby repealed.